

COMPETITION APPELLATE TRIBUNAL

UTPE 26/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Cadila Pharmaceuticals Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Kapil Kher, Advocate for the Respondent

ORAL ORDER

13th December, 2010

Representative of the DG states that the clarifications may be obtained from National Pharmaceutical Pricing Authority [NPPA]. In the meanwhile, DG may file rejoinder. The matter shall be listed in the last week of February 2011 for fixing the next date of listing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 31/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Shri Arvind Kumar Garg

...Complainant

Vs.

H.D.F.C. Bank Ltd.

...Respondent

**Appearances : Shri Ishan Goel, Proxy counsel for
Shri O.P. Gupta, Advocate for the Complainant**

Shri Rishab Raj Jain, Advocate for the Respondent

ORAL ORDER

13th December, 2010

It is stated that no rejoinder is necessary to be filed. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing for consideration as to whether Notice of Enquiry is to be issued.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 108/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Avinash Automobiles

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

None for the Respondent

ORAL ORDER

13th December, 2010

None appears for the Respondent. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing for framing of issues.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 111/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Tata Sky Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Nitin Bhatia, Advocate for the Respondent

ORAL ORDER

13th December, 2010

Four week's time is granted to the respondent to file reply to the Notice of Enquiry. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 112/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Vodafone Essar Mobile Service

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Navin Chawla, Advocate for the Respondent

ORAL ORDER

13th December, 2010

A copy of the rejoinder shall be supplied to the learned counsel for the respondent. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing for framing of issues.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

Contempt No. 04/2009 in
CA 102/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Dr. Sunil Choudhary **...Applicant**

Vs.

Ghaziabad Development Authority **...Respondent**

Appearances : Applicant in person

Ms. Reena Singh, Advocate for the Respondent

ORAL ORDER

13th December, 2010

It is stated by the learned counsel for the respondent that the reconciliation of the amount shall be worked out and necessary intimation shall be given to the applicant within four weeks. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 101/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Pearl Mineral Ltd. ...Applicant

Vs.

L & T Kamatsu Ltd. ...Respondent

Appearances : Shri Gurpreet Singh, Advocate for the Applicant

**Shri Ashish Wad along with
Ms. Dipti, Advocates for the Respondent**

ORAL ORDER

13th December, 2010

At the request of the learned counsel for the respondent, the matter is adjourned. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 05/2009

UTPE 13/2009

CA 49/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Sh. Karamveer Mor

...Complainant

Vs.

M/s. Parsvnath Developers Ltd. & Anr.

...Respondent

**Appearances : Shri Rakesh Bhardwaj, Proxy counsel for
Shri U.K. Shandilya, Advocate for the Respondent**

ORAL ORDER

13th December, 2010

At the request of the learned counsel for the respondent, the matter is adjourned. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 27/2004

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Cee Em Emports (P) Ltd. ...Complainant

Vs.

H.S.I.D.C. & Anr. ...Respondent

Appearances : Shri R.K. Kapoor, Advocate for the Complainant

Shri Ravindra Bana, Advocate for the Respondent

ORAL ORDER

13th December, 2010

It is stated that the connected matter is coming up before the Hon'ble High Court of Delhi on 18th January 2011. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 88/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Umed Singh

...Complainant

Vs.

H.S.I.D.C. & Anr.

...Respondent

Appearances : Shri R.K. Kapoor, Advocate for the Complainant

Shri Ravindra Bana, Advocate for the Respondent

ORAL ORDER

13th December, 2010

It is stated that the connected matter is coming up before the Hon'ble High Court of Delhi on 18th January 2011. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 27/2004

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Key Bee Overseas Pvt. Ltd. ...Complainant

Vs.

H.S.I.D.C. & Anr. ...Respondent

Appearances : Shri R.K. Kapoor, Advocate for the Complainant

Shri Ravindra Bana, Advocate for the Respondent

ORAL ORDER

13th December, 2010

It is stated that the connected matter is coming up before the Hon'ble High Court of Delhi on 18th January 2011. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

MA 13/2010

CA 115/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Kasture Lal Juneja

...Applicant

Vs.

Lok Housing Constructions Co. & Anr.

...Respondent

Appearances : Shri Rakesh Upadhyay, Advocate for the Applicant

Shri O.P. Khadaria, Advocate for the Respondent

ORAL ORDER

13th December, 2010

The learned counsel for the applicant shall satisfy us as to how this petition is maintainable as prima facie the cause of action for filing the petition arose on 30th June 1998 and the Compensation Application has been filed on dated 31st August 2003. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 55/2007

RTPE 23/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Nikhil Nath

...Complainant

Vs.

Haryana Urban Development Authority

...Respondent

**Appearances : Shri Ram Nath along with
Shri P.K. Jain, Advocate for the Complainant**

None for the Respondent

ORAL ORDER

13th December, 2010

None appears for the respondent. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing. There has been consistently non-appearance on behalf of the respondent. Notice be issued to the Chief Executive of the Respondent Authority to ensure that on the next date either an authorized counsel or a responsible officer shall appear.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 13/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

G.N.B. Bros Pvt. Ltd.

...Complainant

Vs.

T.N.T. India Pvt. Ltd.

...Respondent

Appearances : Shri Shantanu Singh, Advocate for the Complainant

Shri Pramod Gupta, Advocate for the Respondent

ORAL ORDER

13th December, 2010

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 193/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

**M/s. Computer Media Dealer's Association,
Delhi [Regd.]**

...Complainant

Vs.

M/s. Samsung Electronics Pvt. Ltd. & Anr.

...Respondent

**Appearances : Shri Aditya Narain along with
Shri Amitabh Marwah, Advocate for the
Complainant**

**Shri Joy Basu along with
Shri Niraj Singh, Advocate for Respondent No.1**

ORAL ORDER

13th December, 2010

It is stated that the matter is still pending before the Delhi High Court in CA 88/2009. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 02/2010

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Multivac India Pvt. Ltd.

...Complainant

Vs.

Trident Business Solutions

...Respondent

Appearances : None for the Complainant

**Shri Harpreet Singh, Advocate for Respondent No.1
Shri Kirat Nagra, Advocate for Respondent No.2**

ORAL ORDER

13th December, 2010

None appears for the complainant. Similar was the position on the last two dates. These applications are dismissed for non-prosecution.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 88/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Multivac India Pvt. Ltd.

...Complainant

Vs.

Trident Business Solutions Pvt. Ltd.

...Respondent

Appearances : None for the Complainant

**Shri Harpreet Singh, Advocate for Respondent No.1
Shri Kirat Nagra, Advocate for Respondent No.2**

ORAL ORDER

13th December, 2010

None appears for the complainant. Similar was the position on the last two dates. These applications are dismissed for non-prosecution.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 204/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Sarab Pal Singh

...Complainant

Vs.

Ghaziabad Development Authority

...Respondent

**Appearances : Shri N.K. Strivastva, Authorized Representative of
the Complainant**

**Shri Amrendra Kr. Choubey, Advocate for the
Respondent**

ORAL ORDER

13th December, 2010

A prayer is made for an adjournment on behalf of the respondent. The matter is adjourned. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 33/2008
RTPE 17/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Namod Auto Engineers Pvt. Ltd.

...Complainant

Vs.

Tata Motors Ltd.

...Respondent

Appearances : Shri Dushyant Arora, Advocate for the Complainant

Shri Aditya Narain along with
Shri Saurabh Seth, Advocates for the Respondent

ORAL ORDER

13th December, 2010

It is stated that efforts for an out of court settlement are going on.
The matter shall be listed in the last week of February 2011 for fixing the
next date of hearing.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 137/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

M/s. Sansui T.V.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

**Shri Rajneesh Sharma, Advocate for the
Respondent**

ORAL ORDER

13th December, 2010

Reply shall be filed within four weeks. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 78/2001

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Monika Bhatia

...Complainant

Vs.

Ansal Housing & Construction Ltd.

...Respondent

**Appearances : Shri Vikram Bhatia, Authorized Repetitive of the
Complainant**

ORAL ORDER

13th December, 2010

No Notice has been issued to the respondent when the matter was resorted on 28th September 2010. Notice be issued to the respondent. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 02/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Tarun Khurana ...Applicant

Vs.

United India Insurance Co. Ltd. ...Respondent

Appearances : Ms. Renu Verma, Advocate for the Applicant

Shri K.L. Nandwani, Advocate for the Respondent

ORAL ORDER

13th December, 2010

It is stated that reply has been filed by the applicant to the application dated 5th August 2010. A copy of the same has also been supplied to the learned counsel for respondent. This application shall be heard. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 22/2004

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Corporate Channel India Pvt. Ltd. & Ors.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

**Shri M. Naseem, Advocate for Respondent No.2
Dr. V.K. Aggarwal, Advocate for Respondent No.4**

ORAL ORDER

13th December, 2010

It appears that Shri U.N. Shukla, advocate appearing for Respondent No.1, has expired. In the meanwhile, issue Notice to Respondent No.1 to engage another advocate, if so desired. The cross-examination of the witness is deferred. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 89/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Syed Inayat Hussain

...Applicant

Vs.

M/s. Videocon International

...Respondent

**Appearances : Shri Rajneesh Sharma, Advocate for Respondent
Nos. 1 to 3.**

ORAL ORDER

13th December, 2010

It is stated that talks for an out of court settlement are going on. A prayer is made for an adjournment on behalf of the respondent. The matter shall be listed on 14th February 2011.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 34/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Naresh Kumar ...Applicant

Vs.

Ayurvedic Pharmaceuticals & Ors. ...Respondent

Appearances : Shri Kapil Jain, Advocate for the Applicant

Shri R.P. Bhasin, A/R of the Respondent

ORAL ORDER

13th December, 2010

The matter shall be listed on 18th February 2011 for cross-examination of the witnesses of respondent.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 35/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Mr. Atal Kapoor

...Complainant

Vs.

Apollo Land & Housing Co. Ltd. & Anr.

...Respondent

**Appearances : Ms. Archana Lakhota, Advocate for the
Complainant**

**Shri Ravinder Narain, Sr. Advocate along with
Shri Mallika and
Shri Subrat Deb, Advocates for the Respondent**

ORAL ORDER

13th December, 2010

At the request of the respondent, the matter is adjourned. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 69/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Next Retail India Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

**Shri Rajneesh Sharma, Advocate for the
Respondent**

ORAL ORDER

13th December, 2010

It is stated that the affidavit of evidence has not been filed. As the witness is not available, the evidence of the DG is closed so far as the oral evidence is concerned. Now the respondent shall file affidavit of evidence within eight weeks. If any documents are filed, the admission/denial shall take place on 2nd February 2011. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 86/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Anurag Sharma

...Applicant

Vs.

Nitishree Infrastructure Ltd.

...Respondent

Appearances : Applicant in person

ORAL ORDER

13th December, 2010

No reply has been filed by the respondent. As the pleadings are complete, the following issues are framed :

- i) Whether the respondent has been indulging in unfair trade practices as alleged in the Compensation Application?
- ii) If the answer to the first question is in the affirmative whether it is against the public interest?
- iii) Relief, if any.

The affidavit of evidence shall be filed within four weeks. If any, documents are filed, the admission/denial shall take place on 2nd February 2011.

The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 155/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

CTA Apparels Pvt. Ltd. ...Applicant

Vs.

Tata Aig General Insurance & Anr. ...Respondent

Appearances : Shri Kapil Madan, Advocate for the Applicant

**Shri Joy Basu along with
Shri Niraj Singh, Advocate for Respondent No.1
Shri Vinod Kumar, Advocate for Respondent No.2**

ORAL ORDER

13th December, 2010

It is stated that efforts for an out of court settlement are going on.
The matter shall be listed in the last week of February 2011 for fixing the
next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

30(134)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

C.L. Nagpal

...Complainant

Vs.

Tata Sky Pvt. Ltd.

...Respondent

Appearances : None for the Complainant

Shri Nitin Bhatia, Advocate for the Respondent

ORAL ORDER

13th December, 2010

None appears for the applicant. The complainant himself stated in the complaint that the case relates to deficiency of service. This Forum does not have the jurisdiction to deal with the case. The proceedings are closed accordingly.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 154/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Religare Commodities Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

None for the Respondent

ORAL ORDER

13th December, 2010

Heard the representative of the DG and perused the PIR filed. It has been stated that no case of unfair trade practice as alleged has been made out. Accordingly, these proceedings are closed.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 153/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Nitishree Infrastructure Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

ORAL ORDER

13th December, 2010

We have perused the PIR and consideration of the documents. We are satisfied that no case for unfair trade practice is made out. Proceedings are closed accordingly.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

30(117)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

V. Gutifhstsn

...Complainant

Vs.

Usha Brite Ltd. & Anr.

...Respondent

Appearances : None for the Parties.

ORAL ORDER

13th December, 2010

We have perused the complaint. The complaint relates to deficiency of service. This Forum does have the jurisdiction to deal with the case. Proceedings are closed accordingly.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

30(116)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Vikas Sharma

...Complainant

Vs.

Tele Talk & Anr.

...Respondent

Appearances : Complainant in person

ORAL ORDER

13th December, 2010

No reply has been filed by the respondent. The matter shall be listed in the last week of February 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 57/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

N.K. Srivastava **...Complainant**

Vs.

Ghaziabad Development Authority **...Respondent**

Appearances : Complainant in person

**Shri Devesh Kumar, Proxy counsel for
Ms. Reena Singh, Advocate for the Respondent**

ORAL ORDER

13th December, 2010

Let the complainant deposit the differential cost with the respondent authority within a period of four weeks from today. The basic issue as to whether the respondent can charge interest on the enhanced cost shall be agitated at the time of final arguments. It is open to the parties to settle the matter out of court. The matter shall be listed in the last week of February, 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 119/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

V.B. Gautam

...Applicant

Vs.

UCO Bank & Another

...Respondent

Appearances : Applicant in person

Shri Sarfaraz Khan, Advocate for the Respondent

ORAL ORDER

13th December, 2010

The matter shall be listed on 14th February 2011.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 23/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

P.K. Jain **...Applicant**

Vs.

Supertech Construction (P) Ltd. **...Respondent**

Appearances : Ms. Tripat Kaur, Advocate for the Applicant

Shri Tanay Ayde, Advocate for the Respondent

ORAL ORDER

13th December, 2010

Respondent would file an application for leading the secondary evidence within ten days. The matter shall be listed on 14th February 2011.

If there is any possibility of an out of court settlement, let them do so.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**